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GOVERNMENT OF GOA

Department of Law & Judiciary

Legal Affairs Division

Notification

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The Court-fees (Goa Amendment) Act, 2016 (Goa Act 9 of 2016), which has been passed by the Legislative Assembly of Goa on 17-3-2016 and assented to by the Governor of Goa on 25-4-2016, is hereby published for general information of the public.

Sharad G. Marathe, Joint Secretary (Law).

Porvorim, 29th April, 2016.

The Court-fees (Goa Amendment)
Act, 2016

(Goa Act 9 of 2016) [25-4-2016]

AN

ACT

*further to amend the Court-fees Act, 1870
(7 of 1870), as in force in the State of Goa.*

Be it enacted by the Legislative Assembly of Goa in the Sixty-Seventh Year of the Republic of India, as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Court-fees (Goa Amendment) Act, 2016.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. *Amendment of section 13.*— In section 13 of the Court-fees Act, 1870 (7 of 1870), as in force in the State of Goa (hereinafter referred to as the “principal Act”), in sub-section (2), for the expression “Judicial Commissioner’s Court constituted under the Goa, Daman and Diu (Judicial Commissioner’s Court) Regulation 1963”, the words “High Court” shall be substituted.

3. *Amendment of section 14.*— In section 14 of the principal Act, for the words “from the Collector”, the expression “from the Collector or by way of e-payment, in the manner as prescribed by rules” shall be substituted.

4. *Amendment of section 15.*— In section 15 of the principal Act, for the words “from the Collector”, the expression “from the Collector or by way of e-payment, in the manner as prescribed by rules,” shall be substituted.

5. *Amendment of section 16 (As inserted by Central Act 46 of 1999).*— In section 16 of the principal Act, as inserted by Central Act 46 of 1999, for the words “from the Collector”,

the expression “from the Collector or by way of e-payment, in the manner as prescribed by rules” shall be substituted.

6. *Amendment of sections 16 to 16C (As inserted by Goa, Daman and Diu Act 5 of 1966).*— Sections 16, 16A, 16B and 16C of the principal Act as inserted by the Court-Fees (Goa, Daman and Diu Amendment) Act, 1966 (Act 5 of 1966), shall be re-numbered as sections 16A, 16B, 16C and 16D respectively and in section 16D as so re-numbered, for the words “from the Collector”, the expression “from the Collector or by way of e-payment, in the manner as prescribed by rules” shall be substituted.

7. *Amendment of section 25.*— In section 25 of the principal Act, in the title and in the section, for the words “stamps”, the words “stamps or e-payment” shall be substituted.

8. *Amendment of section 27.*— In section 27 of the principal Act,—

(i) in clause (c), the word “and” shall be omitted;

(ii) in clause (d), for the figure “ : ”, the figure and word “; and” shall be substituted;

(iii) after clause (d), the following clause shall be inserted, namely:—

“(e) the manner of payment of Court-fee and refund thereof by e-payment.”.

9. *Amendment of section 30.*— In section 30 of the principal Act, the following proviso shall be inserted, namely:—

“Provided that, where court-fee is paid by e-payment, the officer competent to cancel stamp shall verify the genuineness of the payment and after satisfying himself that the court-fee is paid, shall lock the entry in the computer and make an endorsement under his signature on the document that the court-fee is paid and the entry is locked”.

Secretariat,

Porvorim-Goa.

Dated: 29-4-2016.

SUDHIR MAHAJAN,

Secretary to the Govt. of Goa

Law Department

(Legal Affairs).

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